## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CA(CAA)-/114/ND/2017

IN THE MATTER OF:

Landmark Infonet (P) Limited

.. PETITIONER

SECTION:

Under Section 230-232

Order delivered on 19.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Abhijeet Das, Advocate

For the Respondents

For the Intervener

: Mr. Piyush Goyal, Advocate for Mr. Zoheb

Hossain, Advocate Sr. Standing Counsel for Revenue

**ORDER** 

CA No.30/C-III/ND/2018 : This application has been filed by the petitioner seeking for one more opportunity taking into consideration the following relief:

"In view of what has been stated herein above and in the facts and circumstances of the case and in exercise of its powers under Rule 11 of the National Company Law Tribunal Rules, 2016, Applicant Companies prays for following directions/orders of this Hon'ble Tribunal:

- (a) pass necessary directions to allow the Applicant Companies to file Company petition before the Hon'ble Tribunal for sanctioning of the Scheme of Arrangement within seven (7) days from the date of receipt of the order in this application.
- (b) pass necessary directions for serving notices of the Company petition to all the secured creditors of the Applicant Company-I, in addition to the publication in newspapers as required under rule 16
- (1)of Companies (Compromises, the Arrangements Amalgamations) Rules, 2016 and allow them file their representations before the Hon'ble Tribunal, if any.
- (c) AND/or passing such other and further orders as are deemed necessary in the facts and circumstances of the case".

However, in the absence of the approval of Secured Creditors to the Scheme of Arrangement, this Tribunal is not in a position to consider the Application or for that matter 2<sup>nd</sup> Motion and hence, this Application is dismissed.

Detailed order to follow.

-5d-

R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 19.2.2018